

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/00824/2016

Date of order : 23.8.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

KAUSHALYA DEVI

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel

For the respondents : Mr.S.K.Das, counsel

O R D E R (ORAL)

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Ld. Counsel for the parties were heard and materials on record were perused.
3. It seems that the representation dated 22.5.15 preferred to Sr. DPO, Eastern Railway, Asansol is pending before the authorities whereby the applicant has sought for family pension as widow of the deceased Avimanu, ex-Chowkidar under SSE/P.Way, Jasidih who died on 17.4.80. It has been submitted that the widow has been making prayers for family pension but the authorities had turned a deaf ear to her prayer. Ld. Counsel for the respondents have submitted that the husband of the applicant was not absorbed in the Railways.
4. However, since the representation is pending before the authorities, without going into the merits of the case, the OA is disposed of with a direction upon the concerned authority to pass a reasoned and speaking order within three months from the date of communication of this order.
5. It is made clear that I have not gone into the merits of the case.
6. All points are kept open for consideration by the respondents.
7. No order is passed as to costs.

(BIDISHA BANERJEE)
MEMBER (J)

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